

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH**

Dated: 23/01/2015

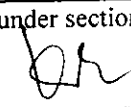
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. C/A/50124-50125/2015-CU[DB] dated 05/01/2015

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 129-A(4) of the Customs Act, 1962.


Asstt. Registrar(CUSTOMS Appeal Branch)

Application	Appeal	Name and Address of Appellant
1	C/52855/2014	EAKTA FASHIONS SHOP NO 11,FIRST FLOOR, A-1, KHETRI HOUSE,,CHANDPOLE BAZAAR,,JAIPUR RAJASTHAN.
2	C/52856/2014	LALIT MAHIPAL SHARMA PARTNER EAKTA FASHIONS,SHOP NO 11, FIRST FLOOR,,A-1, KHETRI HOUSE, CHANDPOLE BAZAAR,JAIPUR, RAJASTHAN.
		NAME AND ADDRESS OF RESPONDENT
	3.	CC JAIPUR NCRB, STATUE CIRCLE STATUE CIRCLE,C-SCHEME JAIPUR.

4 Bar Association, CESTAT, Delhi

5 Director Publications, Customs, Excise. I.P. Estate, Delhi

6 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, New Delhi-3

7 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

8 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

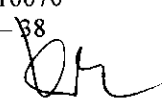
9 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

10 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

11 TaxIndiaOnline.com Pvt. Ltd., 2nd Floor, Vasant Arcade, Vasant Kunj, New Delhi - 110070

12 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad - 58

13 C.D.R. 14 Office Copy 15 Guard File


Asstt. Registrar(CUSTOMS Appeal Branch)

**IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi - 110 066.**

Date of Hearing/Order : 5.1.2015

No. C/52855-52856/2014-CU(DB)

[Arising out of Order-in-Appeal No. 27(VC)/Cus/JPR-I/2013 dated 14.11.2013 passed by the Commissioner of Central Excise (Appeals), Jaipur-I]

For Approval & Signature :

**Hon'ble Mr. Justice G. Raghuram, President
Hon'ble Mr. R.K. Singh, Member (Technical)**

1.	Whether Press Reporter may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2.	Whether it would be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3.	Whether their Lordships wish to see the fair copy of the order?	
4.	Whether order is to be circulated to the Department Authorities?	

Eakta Fashions
Lalit Mahipal Sharma

Appellant

Vs.

CCE, Jaipur

Respondent

Appearance:

None - for the Appellant

Shri Amresh Jain, D.R. - for the Respondent

**Coram : Hon'ble Mr. Justice G. Raghuram, President
Hon'ble Mr. R.K. Singh, Member (Technical)**

F. Order No. 50124-50125/2015

Per Justice G. Raghuram :

On 17.11.2014, COD application filed by the appellant for the condonation of delay in preferring the appeals was allowed. Stay applications were taken up and since there was no representation on

behalf of the appellant despite service of notice of hearing of the stay applications, stay applications were dismissed for default. Consequently, the appellants were directed to pre-deposit the entire assessed quantum of penalties within four weeks and report compliance on 5.1.2015. The order endorsed a default clause to the effect that the appeal would stand dismissed for failure of pre-deposit as directed.

2. When the matter is taken up for recording compliance, we find neither proof of deposit of the penalty as directed nor a report of compliance. Hence the appeals are dismissed for failure of pre-deposit.



(Justice G. Raghuram)
President



(R.K. Singh)
Member (Technical)

RM